

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No.2/RP/2023 in
Petition No. 79/TT/2020**

Subject	:	Petition for review of order dated 9.2.2021 in Petition No. 79/TT/2020.
Date of Hearing	:	27.4.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Karnataka Power Transmission Corporation Limited & 16 Others
Parties present	:	Ms. Swapna Seshadri, Advocate, PGCIL Mr. Utkarsh Singh, Advocate, PGCIL Mr. Zafrul Hasan, PGCIL Mr. S. S. Raju, PGCIL Mr. Pankaj Sharma, PGCIL

Record of Proceedings

The instant review petition has been filed by PGCIL against the Commission's order dated 9.2.2021 in Petition No. 79/TT/2020, wherein the tariff for the period from COD to 31.3.2019 was trued up and tariff for 2019-24 tariff period was approved for Asset-1: LILO of existing Bangalore-Salem 400 kV S/C Line at Hosur and Extension of 400/220 kV Sub-station at Hosur and four other assets under "Southern Region System strengthening Scheme- XVIII".

2. The learned counsel for the Review Petitioner submitted that the instant review petition has been filed against the said order on the limited issue of treatment of the Interest During Construction (IDC) pertaining to Asset-1. Asset-1 achieved COD in 2009-14 tariff period. The Petitioner discharged an amount of ₹57.51 lakh (₹0.08 lakh in 2013-14 and ₹57.42 lakh in 2014-15) pertaining to Asset-1. The Commission, after calling for the details of accrued IDC in Petition No. 79/TT/2020, has deducted the said amount from the completion cost as on 31.3.2014. However, the said amount of ₹57.42 lakh was not



added back in the ACE for 2014-15, when the said amount of IDC was discharged by the Petitioner, which is an error apparent on the face of the record.

3. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (a) Admit the Review Petition, issue notice.
- (b) Serve a copy of the Review Petition on the Respondents by 25.5.2023.
- (c) The Respondents to file their reply by 16.6.2023 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 3.7.2023.

4. The Commission also directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. The Review Petition will be listed for final hearing on 26.7.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

